herself proposed the programmes, fixed the talents, put up the cards through Central Booking Unit which was also headed by her and finally issued cheques thereby siphoning off the Government funds.

- (v) Complaint dated 18.4.2011 that Shri L.K. Salgat, Executive Engineer (E-I), Civil Consruction Works (CCW), All India Radio (AIR), New Delhi, has committed illegal act of accepting negotiated tender above the quoted rate, conditional tender, committing ambiguities in items, terms and conditions, insertions in original agreement not existing in NIT thereby favouring the lowest agencies and putting the other agencies in disadvantageous position and misused the power delegated to Drawing and Disbursing/Officer (DDO) for getting undue benefit for himself and giving undue benefits to others.
- (vi) Complaint dated 22.2.2011 regarding several irregularities and bungling in the O/o Central Purchase & Store, Doordarshan, and at Broadcasting Engineering Corporation of India Limited (BECIL).
- (vii) Complaint dated 05.1.2011 regarding irregularities committed by Smt. Leena Nandan, Project Director, in drafting and signing of the contract between Prasar Bharati and SIS Live during Commonwealth Games-2010.

## Circulation of newspapers/periodicals

†2385. SHRI VIVEK GUPTA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the number of newspapers/periodicals registered in the country;
- (b) whether their circulation has been examined during the last three years;
- (c) if so, the findings of the said examination; and
- (d) if not, the reasons for not examining the circulation?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) 82,222 newspapers/ periodicals were registered with the Office of Registrar of Newspapers for India (RNI) as on 31.3.2012.

<sup>†</sup>Original notice of the Question was received in Hindi.

Written Answers to

(b) Circulation verification of 39 newspapers/publications was carried out through RNI empanelled Chartered Accountants during the period from 9.7.2007 to 30.9.2010. Circulation verification by empanelled Chartered Accountants was stopped after a judgment passed by Hon'ble Delhi High Court in 2010. RNI conducted circulation verification of 58 newspapers during the period from October, 2010 to July, 2012. The circulation verification activity of RNI has been suffering due to shortage of manpower/staff.

(c) The circulation verification certificate has been issued to the concerned newspapers/periodicals and DAVP.

(d) As in (b) above.

## All India Judicial Services Commission

2386. SHRI PRAKASH JAVADEKAR: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government has got any proposal for setting up of an All India Judicial Services Commission;

- (b) if so, the details and the status thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHEED): (a) to (c) The Government has a proposal for creation of All India Judicial Service (AIJS). But there is no decision made yet whether the selection of AIJS officers would be made through the Union Public Service Commission as prescribed under Article 320 of the Constitution or through a separate Commission specially constituted for this purpose.

## National Mission for Justice Delivery and Legal reforms

2387. SHRI VIJAY JAWAHARLAL DARDA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether a National Mission for Justice Delivery and Legal Reforms has been set up to streamline and quicken the disposal of more than three crore pending cases in courts including High Courts and Supreme Court;

(b) if so, what are its terms of reference and the period within which it would give its report; and